

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.34/(MAH)/2014  
CA No.

CORAM:

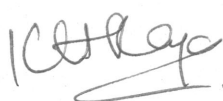
Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.03.2017

NAME OF THE PARTIES: Mr. Manoj Panwar  
V/s.

M/s. E. D. Process Technologies Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
1.	Krupali Rayam	Adv for Petitioner	

**ORDER**

**TCP No.34/397-398/CLB/MB/MAH/2014**

1. The Learned Representative of Petitioner is present and informed that the Representative of the Respondent is unable to attend the Court today.
2. However, it has also been informed, as directed earlier, the outcome of the Criminal Proceedings so far not been brought on record, therefore, seeking time to place the same on record. Time is granted.
3. Let this matter be fixed for hearing on **27.03.2017**, directed to communicate to the other side also. On that day the information about the Criminal Proceedings is to be placed on record.

07.03.2017.

Sd/-  
**M.K. SHRAWAT.**  
**MEMBER (JUDICIAL)**